

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/2992/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri S. K. Poddar,
District & Sessions Judge,
Sivasagar.

Dated Guwahati, the 28th May, 2018.

Sub:- **Earned Leave**

Ref:- Your letter No. DJSV/HA/I/2002/2955 dated 24.05.2018
Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for a period of 5 (five) days w.e.f. 04.06.2018 to 08.06.2018 prefixing 03.06.2018 (being Sunday) and suffixing 09.06.2018 & 10.06.2018 (being 2nd Saturday & Sunday), has been granted/~~rejected~~, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to handover the charge of your Office and Court to the Addl. District & Sessions Judge, Sivasagar,

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/_____/A, dated

P
28.5.18

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.
2. The Addl. District & Sessions Judge, Sivasagar for information.


JT. REGISTRAR (VIGILANCE)